

MR. CHAIRMAN: Shri Shiva has already mentioned this. You may just associate with him.

SHRI P.V. RAJENDRAN: Previously, when Shri Vajpayee was the Minister of External Affairs, he had a suggestion which he told to the Press also.

Shri Atal Bihari Vajpayee said that we can permit our fishermen to go inside and fish in Sri Lankan waters and that we can also permit them to go inside our waters. It is not happening. There is no demarcation in the international boundary line in the sea waters. Whenever the Sri Lankan Navy see our fishermen, they just kill them. We are not killing our Pakistani fishermen. They are not killing our Gujarati fishermen. Even the Bangladesi Navy is not killing our Bengalee fishermen. Many of our fishermen have been killed by Sri Lankan Navy.

Therefore, I would request you to convey to the Government to take appropriate action for a permanent solution to this problem.

MR. CHAIRMAN: Please conclude now.

SHRI P.V. RAJENDRAN: We have our sentiments which we have to express.

MR. CHAIRMAN: Everybody has sentiments. Please cooperate. You have your sentiments. Other hon. Members also have their own sentiments.

SHRI P.V. RAJENDRAN: The Heads of SAARC States are meeting in Male. But there is no SAARC spirit.

SHRI TIRUCHI SIVA: The sentiments expressed by the hon. Member should be taken as the concern of the whole of Tamil Nadu.

[Translation]

SHRI BACHI SINGH RAWAT "BACHDA" (ALMORA): Madam Chairman, Food Corporation of India has created buffer stocks in Uttaranchal since long time back. The Transport subsidy has been provided to Hill state but Uttaranchal has not been declared a Hill state so far. There are number of problems. Railway Head could not take the buffer stocks there due to the absence of transport subsidy. Therefore, all Godowns established there have no stock of foodgrains. The common man is dependent upon cheap foodgrains being made available by the Government. This matter has been raised here but you are delaying the matter of state. I have a private member bill but yesterday I was informed that consensus has been taken under Article 3 to present the bill in the next session still the Central Government is misleading in this matter. Hon'ble Atalji raised this matter today. We have been informed that the President rule has been imposed there but today it is being said that consensus will be taken in this regard. After crossing so many stages, cabinet has taken decision. Therefore appropriate instructions should be issued so that the transport subsidy being available to all states of the whole country for carrying out food grains, to hilly states may be provided to Uttaranchal to make food grains

available to that state until that is declared a separate state ...*(Interruptions)*

[English]

SHRI SRIBALLAV PANIGRAHI (DEOGRAH): There is a hunger strike going on ...*(Interruptions)*

[Translation]

SHRI DHIRENDRA AGARWAL (CHATRA): Madam Chairperson, I am here to speak in connection with funds being made available to the State Government by the Central Government under the Employment Guarantee Scheme and Indira Aawas Yojana. I belong to Bihar and a lot of misappropriation of funds is being done in Bihar. The District Magistrate of my area does not seek the opinion of the Member of Parliament. These funds are being allocated through mediators. The District Magistrate does not require to take the opinion of the Member of Parliament. The whole funds are being misappropriated there. Thus funds are being allocated arbitrarily.

I would like to say that there should be such an arrangement wherein recommendations of the concerned Member of Parliament is obtained regarding Indira Awas Yojana and Assured Employment Scheme.

SHRI RAJIV PRATAP RUDY (CHHAPRA): It is an important matter. ...*(Interruptions)*

SHRI VINAY KATIYAR (FAIZABAD): Madam Chairperson, the opinion of the Member of Parliament should be sought ...*(Interruptions)*. The bureaucrats work there arbitrarily. ...*(Interruptions)*. The opinion of the peoples' representatives should be taken regarding funds released by centre for Indira Awas Yojna and Assured Employment Scheme etc. The fund should be spent as per their advice. ...*(Interruptions)*. I think that the whole House would agree with it. ...*(Interruptions)*

MR. CHAIRMAN: I would convey your feelings to the hon. Speaker.

[English]

DR. M. JAGANNATHAN (NAGARKURNOOL): Madam Chairperson, I would like to raise the following matter during Zero hour in connection with the 77th Constitutional Amendment:-

Though it is nearing two years since passing the 77th Constitution Amendment Bill, no concrete steps have been taken for its implementation. Under the Constitution 77 Amendment Act, 1955 in Article 16 of the Constitution, after Clause IV, the following Clauses have been inserted namely:-

"Clause IVA:-Nothing in this Article shall prevent the State from making any provision for reservation in matters of promotions to any class or classes of posts in Services under the State in favour of SCs/STs which, in the opinion of the State, are not adequately represented in the Services under the State."

It is a matter of surprise that the Government of India has so far not issued even an office memorandum for the implementation of the Constitution (Seventy-seventh) Amendment for the reasons known to them. It is very clear from the language of the Constitution Amendment in Article 16 (4) (A) that the Government may provide reservation in promotions to all the categories, but restrictions have been imposed on providing reservation in promotions up to certain levels.

I request, through you, the Government to come out with a statement in this regard.

[*Translation*]

JUSTICE GUMAN MAL LODHA (PALI): Madam, Chairperson, with your permission, I want to raise a matter of national importance. A scam of Rs. 200 crores has taken place in Rajasthan Bank in which members of the Bengal family who are the proprietors of the branch situated at Chowrangee have diverted the amount through fake accounts and by opening up fraudulent companies. This is the Scam like scam in Indian Bank that had taken place in Chennai. I want that the hon. Finance Minister should look into this matter and hand over this case to the C.B.I. so that the poor investors who have invested their life time savings are saved from being ruined. I request that the Finance Minister should take action through the C.B.I. and take over the Bank of Rajasthan. The Reserve Bank of India has not taken any action till today. Investor's money squandered due to undutiful approach of R.B.I. So, my submission is that it should be investigated by the C.B.I. and guilty be punished and the R.B.I. should take it over.

SHRI SATYA PAL JAIN (CHANDIGRAH): Madam Chairperson, The Punjab Act is applicable to the persons working in private institutions in the Union territory of Chandigarh. The Act of 1969 was applicable so far according to which employees of the private Schools were not getting pensions. That Act has been repealed by Punjab Government. But that Very repealed Act is still being applied in the Union territory of Chandigarh Whereas employees of the private institutions of Punjab are getting pension today according to the new Act enacted by it in 1979.

I would like to demand, through you that since the old Act has been repealed and the new Act has come into force in Punjab. There is no reason to continue it in Chandigarh. The new Act should be enforced in Chandigarh be it the Delhi Education code or the new Act of Punjab and employees of all such private schools be given pensions. This matter has already been taken up with the Government, the Chandigarh administration too has written in this regard to the Government. I demand that the Government should convene a meeting and take decision in this regard expeditiously so that they are provided pensions.

[*English*]

SHRI N.K. PREMCHANDRAN (QUILON): I would like

to draw the attention of the Government of India to a matter which is of great concern to the State of Kerala. Kerala is the only State where the statutory rationing system is going on. Recently, by an order of the Government of India, the allocation for ration has been cut from 24 lakh tonnes to 17 lakh tonnes due to introduction of new public distribution system. It may be noted that during the Conference of the Food Ministers which was held two months back, it was assured that food deficient State like Kerala would be protected and special consideration would be shown when this APL and BPL is introduced in the House. But to our surprise, it has come to the notice that there has been a drastic cut in the allocation of rations. I urge upon the Ministry to keep the promise and enhance the rationing allocation of wheat and rice.

[*Translation*]

SHRI NIHAL CHAND CHAUHAN (SRI GANGANAGAR): India is an agricultural nation. 80 percent of Indians live in the villages. Rajasthan too is predominantly an agricultural state. The Government has fixed the rate of wheat at Rs. 450 per quintal. The farmers spend approximately Rs. 5000 from sowing to reaping of the crop. Rs. 450 does not even cover the cost of insecticides. The farmers are dissatisfied with this rate.

I would like to request to the Government that the rate of wheat should be fixed at Rs. 700 per quintal or it should be fixed at 15 percent higher than the cost of the crop. So that they become prosperous. Thank You. ...(*Interruptions*)

SHRI RAM NAGINA MISHRA (PUDRAUNA): Madam Chairperson, I am on the point of order. I am being ignored. Yesterday, I had my turn. ...(*Interruptions*)

MR. CHAIRMAN: Please take your seat. I will call you.

SHRI RAM NAGINA MISHRA: Even today it is my turn why I am being ignored. Why I am sitting here? ...(*Interruptions*)

MR. CHAIRMAN: Everyone cannot be given permission to speak at a time.

SHRI RAM NAGINA MISHRA: Therefore, I walk out from the House in protest against the way you are conducting the House. You have not given attention to the problems of farmers, though I am supposed to be the eighth speaker....(*Interruptions*)

MR. CHAIRMAN: I would call you, please take your seat. How can I call everyone at a time?

(*Interruptions*)

MR. CHAIRMAN: Please take your seat, I am conducting the House, please sit down peacefully.

SHRI RAM KRIPAL YADAV (PATNA): You are getting angry, what have I done? Why should I sit? what are you talking?